

ITEM NO.17

COURT NO.1

SECTION IX

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 3713/2023

(Arising out of impugned final judgment and order dated 20-01-2023  
in WP No.785/2021 passed by the High Court of Judicature at Bombay)

YES BANK LIMITED & ANR.

Petitioner(s)

VERSUS

AXIS TRUSTEE SERVICES LIMITED & ORS.

Respondent(s)

(FOR ADMISSION and I.R. )

WITH

SLP(C) No. 3856-3865/2023 (IX)

( IA No.38489/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED  
JUDGMENT)

SLP(C) No. 4244-4253/2023 (IX)

(FOR ADMISSION and I.R.)

Date : 03-03-2023 This petition was called on for hearing today.

CORAM : HON'BLE THE CHIEF JUSTICE

HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA

HON'BLE MR. JUSTICE J.B. PARDIWALA

For Petitioner(s) Mr. Kapil Sibal, Sr. Adv.

Ms. Pallavi Shroff, Adv.

Mr. S.S. Shroff, AOR

Mr. Tushar Mehta, Solicitor General

Mr. Ashish Kamat, Sr. Adv.

Ms. Liz Mathew, AOR

Mr. Vivek Shetty, Adv.

Mr. Nishant Upadhyay, Adv.

Ms. Vasudha Jain, Adv.

**For Respondent(s)**

Mr. Paras Parekh, Adv.  
 Mr. Abhineet Sharma, Adv.  
 Mr. Kandarp Trivedi, Adv.  
 Ms. Riya Gokalgandhi, Adv.  
 Ms. Vanya Gupta, AOR

Mr. K.V. Vishwanathan, Sr. Adv.  
 Mr. B. Gopalakrishnan, Adv.  
 Mr. P. S. Sudheer, AOR  
 Mr. Rishi Maheshwari, Adv.  
 Ms. Anne Mathew, Adv.  
 Mr. Bharat Sood, Adv.  
 Ms. Shruti Jose, Adv.

Mr. Kaushik Choudhury, AOR  
 Mr. Deepanshu Jain, Adv.  
 Mr. Shaantanu Jain, Adv.  
 Mr. Saksham Garg, Adv.  
 Mr. Sumit Shukla, Adv.  
 Mr. Sanjeev Panda, Adv.  
 Mr. Hitendra Nath Rath, AOR

Mr. Amit Sibal, Sr. Adv.  
 Mr. Srijan Sinha , AOR

Mr. E.C. Agrawala, AOR

Mr. Aman Raj Gandhi, AOR

Mr. Mukul Rohatgi, Sr. Adv.  
 Mr. Janak Dwarkadas, Sr. Adv.  
 Mr. Vikram B. Trivedi, Adv.  
 Mr. Sunil Tilokchandani, Adv.  
 Mr. Nagarkatti Kartik Uday, AOR  
 Ms. Misha Rohatgi, Adv.  
 Ms. Riya Dhingra, Adv.

**UPON hearing the counsel the Court made the following  
 O R D E R**

- 1 Issue notice returnable on 28 March 2023.
- 2 Counter affidavit shall be filed before the next date of listing with an advance copy to the counsel for the petitioners.

- 3 The stay granted by the High Court of the operation of its judgment dated 20 January 2023 shall stand extended pending further orders. The extension of the stay granted by the High Court shall be subject to the final orders as may be passed by this Court.
- 4 Counsel appearing on behalf of the contesting parties shall prepare one comprehensive list of dates together with their written submissions to facilitate the early disposal of the Special Leave Petition at this stage. A common compilation of the documents which would be relied upon by the parties shall also be prepared in the soft form.
- 5 Ms Pallavi Shroff, counsel assisting Mr Kapil Sibal, senior counsel and Mr P S Sudheer, counsel assisting the respondents are appointed as nodal counsel to prepare the compilation
- 6 A soft copy of the list of dates and written submissions and common compilation of documents shall also be sent to email ID [cmvc.dyc@gmail.com](mailto:cmvc.dyc@gmail.com).
- 7 List on 28 March 2023.

**(GULSHAN KUMAR ARORA)**  
**AR-CUM-PS**

**(SAROJ KUMARI GAUR)**  
**ASSISTANT REGISTRAR**